

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22355/2004

(From the judgement and order dated 05/08/2004 in WP No. 6067/2004 of The HIGH COURT OF BOMBAY)

TANAJI RAMCHANDRA NIMHAN

Petitioner(s)

VERSUS

SWATI VINAYAK NIMHAN & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T., PERMISSION TO FILE ADDL. DOCUMENTS and prayer for interim relief and office report )

WITH SLP(C) NO. 23763 of 2004

(With prayer for interim relief and office report)

Date: 07/10/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE R.V. RAVEENDRAN

For Petitioner(s)

Mr. A.S. Bhasme, Adv. (NP)

Mrs. Jayashree Wad, Adv.

Mr. Ashish Wad, Adv.

Mr. Neeraj Kumar, Adv.

Mr. Arvind Gupta, Adv. for

M/S. J.S. Wad & Co.

For Respondent(s)

Mr. Chadra Shekhar Ghate, Adv.

Mr. Vishwajit Singh, Adv.

Mr. Makarand D. Adkar, Adv.

Mr. Vijay Kumar, Adv.

UPON hearing counsel the Court made the following

O R D E R

Pleadings are complete. Put up for final disposal on 28.10.2005.

waj)

(Meenu Sethi)

(Pushap Lata Bhard

Court Master

Court Master